

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No.419 of 2015 in DFR No.925 of 2015

Dated : 09th May, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Bangalore Electricity Supply Co. Ltd. ...Appellant(s)
Versus
Karnataka Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant : Ms. Srishti Govil for Mr. Bala
Srinivasan
Counsel for the Respondent(s) : Mr. Anand K. Ganesan, Ms. Neha
Garg and Mr. Sandeep Rajpurohit

ORDER

IA No.419 of 2015 prays for delay of 154 days in re-filing the appeal.
Objection by the respondent has already been filed.

We make it clear that the implementation of the Impugned Order shall
not be in abeyance just on the ground of pendency of this matter before this
Appellate Tribunal and follow up action may be taken immediately.

Post this for hearing on **19th July, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/kt